MINUTES OF THE MEETING No. 1013 dated 17.7.2013 HELD UNDER THE CHAIRMANSHIP OF Shri V.R. Srivastava, ADD, DGFT

LIST OF OFFICERS PRESENT IN THE MEETING & OTHERS PRESENT:

1. Shri Vaind Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Ashit Singh, Consultant, Department of Chemicals &Petrochemicals, Shastri Bhawan, New Delhi
3. Smt. K.K. Tanda, Assistant Director, Office of DC (HSS&E), Nirman Bhawan, New Delhi
4. Shri Dayo Shankar, Deputy Director General of Foreign Trade, & Convener Norms Committee (N), Office of DGFT, Udyog Bhawan, New Delhi

Further, Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee - IV, Office of DGFT, Udyog Bhawan, New Delhi, was also present in the meeting.

The Committee first considered minutes of the AEC Meeting No.12

Its confirmation and confirmed and adopted the same without any change

Case No.AE-08 NC No.34/14 Dated 17.7.2013	M/s. Ashik Sadik Chemicals Ltd. F.No.05/38/2013/AE2/2009-2012 RLA F No.0704/40/0030/AA/EO Lic No.0310663/09/07 dated 31st, 2010

The Committee considered the case as per agenda. As the case had already been approved in Meeting No. 1014 dated 17.06.2013 (held on 22.04.2013), and, hence withdrawn from agenda.

Case No.AE-09 NC No.34/14 Dated 17.7.2013	M/s. Plant Lipids (P) Ltd. F.No.05/38/2013/AE2/2009-2012 RLA F No.1018/40/0001/AA/EO Lic No.1010060/09/07 dated 30.06.2012

The Committee considered the case as per agenda. On the basis of written recommendation/pleas provided by Spices Board, vide their letter No. MRT/PNP/0132, IT dated 11.4.2013, Committee decided to approve the case, as under :-

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	12 MT	Light Black Pepper Light Oleoresin	12 MT

The above approval is in addition to norms fixed for the authorisation vide NC Meeting No. 1017/ dated 15.02.2013.

The above decision is on the basis of clarification of Spices Board vide their letter No.MRT/PNP/0199-1063/09 dated 11.10.2011.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.AE-10 NC No.34/14 Dated 17.7.2013	M/s. Plant Lipids (P) Ltd. F.No.05/38/2013/AE2/2009-2012 RLA F No.1018/40/0002/AA/EO Lic No.1010060/09/07 dated 30.06.2012

The Committee considered the case as per agenda. On the basis of written recommendation/pleas provided by Spices Board, vide their letter No. MRT/PNP/0132, IT dated 11.4.2013, Committee decided to approve the case, as under :-

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	12 MT	Light Black Pepper Light Oleoresin	18 MT

The above approval is in addition to norms fixed for the authorisation vide NC Meeting No. 1020 dated 7/11/2012 and NC Meeting No. 46/14 dated 03.02.2013.

The above decision is on the basis of clarification of Spices Board vide their letter No.MRT/PNP/0199-1063/09 dated 11.10.2011.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.AE-11 NC No.34/14 Dated 17.7.2	M/s. Ajanta Office & Packaging Ltd. F.No.05/38/2013/AE2/2009-2012 RLA F No.0110/40/0030/EO 10/000 Lic No.0010002/09/ dated 7.08.2009

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Re-listed for 14.8.2013.

Case No.AE-12 NC No.34/14 Dated 17.7.2	M/s. Shoppe Chemicals (P) Ltd. F.No.05/38/2013/AE2/2009-2012 RLA F No.0110/40/0030/EO 10/000 Lic No.0010002/09/ dated 2.12.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Re-listed for 14.8.2013.

Office of Directorate General of Foreign Trade
New Delhi -II

Para 2.7 Decisions (HBOFT)

MEETING NUMBER 14/AE, AEC/2013 **MEETING DATE** : 17.07.2013

1	**Case No.1117/0/AE-AE/11/0009** DGFT/A/ AUTO/0000/11/00012	Party Name:SUPREME INDUSTRIES LTD. RLA File AUTO/0000/09/00/00	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09 Dt. 18-08-09	Status:Case Approved Decision:Close
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Office of Development Officer (Micro, Small and Medium Enterprises), vide their F.No. 39(2)/2011/Adv dated 10.7.2013, taking one from SEON-1/C, 2010, Committee decided to approve the case with norms, as under:- **Export Product** Copper Anode Containing Gold and Silver **Quantity** 1 Kg. **Import Products** Copper Concentrate Containing Gold and Silver (with Gold 1.0015 Kg/Kg content in export product and Silver 1.0015 Kg/Kg content in the export Product) **Notes** i) The gold and silver contents in copper concentrate as declared in the impact documents is to be accounted for as per the above SEON; ii) The above SEON is to allow the duty exemption for Gold and Silver only. The copper contained in the concentrate will be charged by payment of applicable duty. RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of Norms Committee			
2	**Case No.1018/0/AE-AE/11/0010** DGFT/A/ AUTO/0000/11/00013	Party Name:SYNTHETICS INDUSTRIES LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013			
3	**Case No.1018/0/AE-AE/11/0011** DGFT/A/ AUTO/0000/11/00014	Party Name:SYNTHETICS INDUSTRIES LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013			
4	**Case No.1018/0/AE-AE/11/0012** DGFT/A/ AUTO/0000/11/00015	Party Name:SYNTHETICS INDUSTRIES LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013			
5	**Case No.1018/0/AE-AE/11/0013** DGFT/A/ AUTO/0000/11/00016	Party Name:SYNTHETICS INDUSTRIES LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013			
6	**Case No.1117/0/AE-AE/11/0014** DGFT/A/ AUTO/0000/11/00017	Party Name:SUPREME INDUSTRIES LTD. RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Disposed Decision:Close
	Decision: The Committee considered the case as per agenda and decided to reject the case as the film has not given reply to EOU, dated 8/5/2013 issued by Department of L&PC (Chem Division) followed by reminder dated 3.4.2013 issued by this office. RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of Norms Committee			
7	**Case No.1117/0/AE-AE/11/0015** DGFT/A/ AUTO/0000/11/00018	Party Name:SUPREME INDUSTRIES LTD. RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Disposed Decision:Close
	Decision: The Committee considered the case as per agenda and decided to reject the case as the film has not given reply to EOU, dated 8/5/2013 issued by Department of L&PC (Chem Division) followed by reminder dated 3.4.2013 issued by this office. RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of Norms Committee			
8	**Case No.1118/0/AE-AE/11/0016** DGFT/A/ AUTO/0000/11/00019	Party Name:SHIVOM INTERNATIONAL LTD. RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00/10 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Ministry of Mines had written to Department of Atomic Energy, on 27.07.2011. The case is to be listed for 14.8.2013.			
9	**Case No.1118/0/AE-AE/11/0018** DGFT/A/ AUTO/0000/11/00021	Party Name:SOFSERT PLAST ENTERPRISE PVT LTD. RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case deferred Decision:Close
	Decision: The Committee considered the case as per agenda and deferred the case of clarification from TA, C&EN, JC Distance to the decision of export product mentioned in the SCI, and the application. The case is to listed for 14.08.2013			
10	**Case No.1119/0/AE-AE/11/0019** DGFT/A/ AUTO/0000/11/00022	Party Name:SANCOR INGREDIENTS LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013.			
11	**Case No.1119/0/AE-AE/11/0020** DGFT/A/ AUTO/0000/11/00023	Party Name:SANCOR INGREDIENTS LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013.			
12	**Case No.1119/0/AE-AE/11/0021** DGFT/A/ AUTO/0000/11/00024	Party Name:SANCOR INGREDIENTS LIMITED RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/00 Dt. 18-08-09	Status:Case Deferred Decision:Close 14.08.2013
	Decision: Re-listed for 14.8.2013.			
13	**Case No.1070/0/AE-AE/11/0005** DGFT/A/ AUTO/0000/11/00/A/2	Party Name:TIF GMBH INC RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/Dec Dt.08-08-09	Status:Case Approved Decision:Close
	Decision: The Committee considered the case as per agenda. Based on the written recommendations of DIPP vide their 1/13/Vis.N.M dated 16.7.2013, Committee decided to approve the case as under :- **Export Item** S.No. Description of Item Quantity 1. Inkjetter V 80 (Poly Coated Paper Board) (Board for Packaging Capsule) 1 MT **Import Item** S.No. Description of Item Quantity 1. Inkjetter V 80 (Poly Coated Paper Board) (Board for Packaging Capsule) 1 MT 2. Quick Lime (Pulp Conversion Chemical) 0.0002 MT 3. Quick Lime (Pulp Conversion Chemical) 0.9000 MT 4. Wet Gel Chemicals (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidized Starch, Modified Starch) 0.0114 MT 5. Core Pipes (Packing Material) As per packaging policy 6. Core Plugs (Packing Material) As per packaging policy 7. GSPO (Polymer) 0.1125 MT RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.			
14	**Case No.1070/0/AE-AE/11/0006** DGFT/A/ AUTO/0000/11/00/A/2	Party Name:TIF GMBH INC RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/Dec Dt.08-08-09	Status:Case Approved Decision:Close
	Decision: The Committee considered the case as per agenda. Based on the written recommendations of DIPP vide their 1/13/Vis.N.M dated 16.7.2013, Committee decided to approve the case as under :- **Export Item** S.No. Description of Item Quantity 1. Inkjetter V 80 (Poly Coated Paper Board) (Board for Packaging Capsule) 1 MT **Import Item** S.No. Description of Item Quantity 1. Inkjetter V 80 (Poly Coated Paper Board) (Board for Packaging Capsule) 1 MT 2. Quick Lime (Pulp Conversion Chemical) 0.0002 MT 3. Quick Lime (Pulp Conversion Chemical) 0.9000 MT 4. Wet Gel Chemicals (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidized Starch, Modified Starch) 0.0114 MT 5. Core Pipes (Packing Material) As per packaging policy 6. Core Plugs (Packing Material) As per packaging policy 7. GSPO (Polymer) 0.1125 MT RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.			
15	**Case No.1070/0/AE-AE/11/0007** DGFT/A/ AUTO/0000/11/00/A/2	Party Name:TIF GMBH INC RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/Dec Dt.08-08-09	Status:Case Approved Decision:Close
	Decision: The Committee considered the case as per agenda. Based on the written recommendations of DIPP vide their 1/13/Vis.N.M dated 16.7.2013, Committee decided to approve the case as under :- **Export Item** S.No. Description of Item Quantity 1. Inkjetter V 80 (Poly Coated Paper Board) (Board for Packaging Capsule) 1 MT **Import Item** S.No. Description of Item Quantity 1. Inkjetter Chlorine (Pulp Conversion Chemical) 0.00011 MT 2. Quick Lime (Pulp Conversion Chemical) 0.9000 MT 3. Latex (SBR) 50% DRC (Binder) 0.015102 MT 4. Wet Gel Chemicals (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidized Starch, Modified Starch) 0.0114 MT 5. Coating Chemicals 0.0013 MT 6. Core Pipes (Packing Material) As per packaging policy 7. Core Plugs (Packing Material) As per packaging policy 8. GSPO (Polymer) 0.0982127 MT RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.			
16	**Case No.1070/0/AE-AE/11/0008** DGFT/A/ AUTO/0000/11/00/A/2	Party Name:TIF GMBH INC RLA File AUTO/0000/09/00/00/A/2	Date of Issue:18.01.2011/2009 Expiry Date: Lic. No:0310/0000/09/Dec Dt.08-08-09	Status:Case Approved Decision:Close
	Decision: The Committee considered the case as per agenda. Based on the written recommendations of DIPP vide their 1/13/Vis.N.M dated 16.7.2013, Committee decided to approve the case as under :- **Export Item** S.No. Description of Item Quantity			

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1	Cyber XL Fan / Foot XL Fan / Cyber Lumina (Coated Folding Box Board (used as packaging Board for Beverages, Liquor, and Personal)	1 SET

Impact Item

S.No.	Description of Item	Quantity
1.	Sulfuric Acid (Pkg Consumers Chemical)	1 SET
2.	Quick Lime (Pkg Consumers Chemical)	0.9000 MT
3.	Lactic (MM) 50% (Mass)	0.010 MT
4.	Fermentation Chemicals (Cotton Tapioca Starch, Modified Tapioca Starch, Oxidized Starch, Modified Starch)	0.014 MT
5.	Coating Chemicals	0.0417 MT
6.	Corr Pipes (Packing Material)	As per packaging policy
7.	Corr Bags (Packing Material)	As per packaging policy

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of NORMS COMMITTEE.

Case No.:F0/NORMS/2013/2013	Party Name:DF GMBH	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Approved
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE		Next Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.5(4) dated 16.7.2013, Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Sulfur Graphite (MM Board) (Applied as packaging for Beverages, Liquids and personnel Products)	1 SET

Impact Item

S.No.	Description of Item	Quantity
1.	Sulfuric Acid (Pkg Consumers Chemical)	1 SET
2.	Quick Lime (Pkg Consumers Chemical)	0.9000 MT
3.	Lactic (MM) 50% (Mass)	0.010 MT
4.	Fermentation Chemicals (Cotton Tapioca Starch, Modified Tapioca Starch, Oxidized Starch, Modified Starch)	0.014 MT
5.	Coating Chemicals	0.0417 MT
6.	Corr Pipes (Packing Material)	As per packaging policy
7.	Corr Bags (Packing Material)	As per packaging policy

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of NORMS COMMITTEE.

Case No.:F0/NORMS/2013/2013	Party Name:DF GMBH	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Approved
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE		Next Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.5(4) dated 16.7.2013, Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Jaldhara 5 PE (Pkg Consumers Board) (Board for Packaging Liquids)	1 SET

Impact Item

S.No.	Description of Item	Quantity
1.	Sulfuric Acid (Pkg Consumers Chemical)	0.0000 MT
2.	Quick Lime (Pkg Consumers Chemical)	0.9000 MT
3.	Lactic (MM) 50% (Mass)	0.010 MT
4.	Fermentation Chemicals (Cotton Tapioca Starch, Modified Tapioca Starch, Oxidized Starch, Modified Starch)	0.014 MT
5.	Coating Chemicals	0.0417 MT
6.	Corr Pipes (Packing Material)	As per packaging policy
7.	Corr Bags (Packing Material)	As per packaging policy
8.	GIPPS (Polymer)	0.1428 MT

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of NORMS COMMITTEE.

Case No.:F0/NORMS/2013/2013	Party Name:LOVLI INDUSTRIES LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data. The Committee decided to send reminder to firm for submitting data within 15 days' time. The case is to be listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:SUNANDA COTMEX INDUSTRIES LTD	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data. The Committee decided to send reminder to firm for submitting data within 15 days' time. The case is to be listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:ARISHTA AUTOMOBILES PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data. The Committee decided to send reminder to firm for furnishing data within 15 days' time. The case is to be listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:ERA CHEM NTHE (INDIA) LIMITED.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data. The Committee decided to send reminder to firm for furnishing data within 15 days' time. The case is to be listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:ARISHTA AUTOMOBILES PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data. The Committee decided to send reminder to firm for furnishing data within 15 days' time. The case is to be listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:AMBAKA EXPORTS PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Approved
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Div) vide their U.O.No. 1(8)/10/2012-L.Ch.II dated 11.7.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
Banana Black ABP (Disperse Black Mix)	1 Kg	1. Vinyl Sulphone Ester 2. 10 - Acid	0.250 Kg 0.1500 Kg

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of NORMS COMMITTEE.

Case No.:F0/NORMS/2013/2013	Party Name:ARISHTA AUTOMOBILES PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:PRITHVI EXTENDER PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : Re-listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:CHEMPOLES (INDIA) PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 25/5/2013 issued by Deptt. of L&PC(Chem Div) followed by reminder dated 20/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:CHEMPOLES (INDIA) PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 25/5/2013 issued by Deptt. of L&PC(Chem Div) followed by reminder dated 20/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:ARISTO SUPER CHEMICALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:ARISTO SUPER CHEMICALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:ASHOKA EXPORTS PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Approved
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Div) vide their U.O.No. 1(8)/10/2012-L.Ch.II dated 11.7.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
Banana Black ABP (Disperse Black Mix)	1 Kg	1. Vinyl Sulphone Ester 2. 10 - Acid	0.250 Kg 0.1500 Kg

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:ARISTO SUPER CHEMICALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:PRITHVI EXTENDER PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : Re-listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:CHEMPOLES (INDIA) PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 25/5/2013 issued by Deptt. of L&PC(Chem Div) followed by reminder dated 20/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:CHEMPOLES (INDIA) PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 25/5/2013 issued by Deptt. of L&PC(Chem Div) followed by reminder dated 20/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:ARISTO SUPER CHEMICALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:ARISTO SUPER CHEMICALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:SUN EXPORTS INDIA	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : Final copy of application from SL Land Revenue is called for vide letter dated 7.7.2013 and mail on 24.7.2013 . The Committee decided to call the central excise data for the last three years from the firm. The case is to be listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:SOUTHERN PLAST	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 6/5/2013 issued by Deptt. of L&PC(PC Div) followed by reminder dated 20/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:SUN EXPORTS INDIA	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee decided to call the Central Excise Data duly certified by Central Excise. Mail issued by firm on 4.1.2013. The case is to be listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:SUN EXPORTS INDIA	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee decided to call the Central Excise Data duly certified by Central Excise. The case is to be listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:FUTURE INDUSTRIES PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:F/1-IB/2012-2013/2012	Party Name:SOUTH CHEMICALS INDIA PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : Re-listed for 14.1.2013 issued by DIPP. Remainder issued on 4.2.2013. The case is to be listed for 14.4.2013.

Case No.:C/1-IB/2012-2013/2012	Party Name:SOL GAS EXPORTS & IMPORTS PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DS. dated 18.7.2013 issued by DIPP. The case is to be listed for 14.8.2013

Case No.:F0/NORMS/2013/2013	Party Name:CHOLIN EXTENDER SUMITO LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 25/5/2013 issued by Deptt. of L&PC(Chem Div) followed by reminder dated 20/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:IBRA LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Approved
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Chem. Div) vide their U.O.No. 1(8)/10/2012-L.Ch.II dated 11.7.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
Cotton Crosbond	1 Kg	1. Tert Butyl Urea Solid Crystal 2. Methyl Ketone Acetate Liquid 3. Sodium Molibedate 20% Liquid	0.250 Kg 0.500 Kg 0.250 Kg

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of NORMS COMMITTEE.

Case No.:F0/NORMS/2013/2013	Party Name:SAANA ENERGY AND TERMINALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 6/5/2013 issued by Deptt. of L&PC(PC Div) followed by reminder dated 5/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:C/1-IB/2012-2013/2012	Party Name:ERA CHEM NTHE (INDIA) LIMITED.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

Case No.:F0/NORMS/2013/2013	Party Name:SAMAT EXTENDER LLP	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Approved
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(PC Div) vide their O.M.No.6(6)/13/2012-PC.II dated 7.7.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
Thermoplastic Elastomer (Solid Content 20+/-1%)	1 Kg	1. Polyoxyethylene sorbitan monolaurate (Solid Content 20+/-1%)	0.200 Kg

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of NORMS COMMITTEE.

Case No.:F/1-IB/2012-2013/2012	Party Name:POMBO EXTENDER PVT. LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of L&PC(Chem Div). The case is to be listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:SOL GAS EXPORTS & IMPORTS PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DS. dated 18.7.2013 issued by DIPP. The case is to be listed for 14.8.2013

Case No.:F0/NORMS/2013/2013	Party Name:JENNIE EXTENDERS LTD	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Disposed
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D.O. dated 25/5/2013 issued by Deptt. of L&PC(PC Div) followed by reminder dated 4/ 5/2013 issued by the office.

SLA concerned may take necessary action under Para 4.7 of SIBP as per above decision of Norms Committee

Case No.:F/1-IB/2012-2013/2012	Party Name:PLANET EXPORTS PRIVATE LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : Re-listed for 14.1.2013

Case No.:F/1-IB/2012-2013/2012	Party Name:SOMERCHEMS INTERNATIONAL LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee decided to call the Central Excise Data duly certified by Central Excise. The case is to be listed for 14.1.2013.

Case No.:F/1-IB/2012-2013/2012	Party Name:SOMERCHEMS INTERNATIONAL LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee decided to call the Central Excise Data duly certified by Central Excise. Email issued on 29.7.2013. The case is to be listed for 14.8.2013.

Case No.:F/1-IB/2012-2013/2012	Party Name:PRIME CHEMICALS LIMITED	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda and noted that TA C&PC (PC Division) have sent a D.O. to the firm on 11.06.2013. Re-listed for 14.1.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:SOUTH CHEMICALS LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:01/07/2013 12:00 am	Next Date:14-01-2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to be listed for 14.4.2013.

Case No.:C/1-IB/2012-2013/2012	Party Name:SOBHAN SOBHAN EXTENDER PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : Re-listed for 14.4.2013

Case No.:C/1-IB/2012-2013/2012	Party Name:FUTURE INDUSTRIES PVT. LTD.	Hearing Date:Mon, 14-01-2013 12:00 am Last Date:Mon, 14-01-2013 12:00 am	Status:Case Delisted
Status: NOT PRESENT CASE	Reg. File: NO NOMINEE/CASE	Est. Not Date:1/1/0001 12:00 am	Next Date:14-01-2013

Decision : The Committee considered the case as per agenda. The Committee observed that this has not furnished Central Excise Data w.r.t. and dated 01.06.2013. Committee decided to send reminder to firm for furnishing data within 15 days' time. Re-listed for 14.1.2013

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10	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
11	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
12	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
13	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
14	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
15	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
16	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
17	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
18	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
19	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
20	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
21	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
22	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
23	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
24	Case No.:ST/9/2012-ALC/CEXDD DATE: 31-01-2013 ORDER NO: 5/2013	Party Name:DEEPESH INDUSTRIES PVT. LTD. Rule No. 11/12/13/14/15/17/18/21/22 Ref. No.: 11/12/13/14/15/17/18/21/22	Dated Date Order: 31-01-2013 Order Type: Dated Date: 01-01-2013 Ref. No.:Order: 1/7/2008-09/ Order date:	Dated Date Delivered: Order Status: 31-01-2013
	Decision: The Committee considered the case as per agenda. The Committee observed that the Bin has not furnished Central Excise Entry s.r.i and dated 01.08.2013. Committee decided to send reminder to Bin for furnishing data within 15 days time. Bin failed for 15.8.2013.			
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1	**Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application. The case is to listed for 11.8.2015

Date:23-07-2015
Place:New Delhi

(G. SARAVANAN)
Foreign Trade Development Officer

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